

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-19(PB)/2018

IN THE MATTER OF:

Sabra Technet Pvt. Ltd.
And

.... Applicant/petitioner

Adcom Services Pvt. Ltd.

.... Respondent

Order under Sections 230-232 of the Companies Act

Order delivered on 02.08.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Saugat Sinha, Adv.
For the OL : Mr. Rohit Saroj, Mr. Amish Tandon,
For the RD(NR), Delhi : Ms. Sonam Sharma, CP for RD(NR)
Stg. Counsel for ITD : Ms. Lakshmi Gurung, Stg. Counsel for ITD

ORDER

On account of a part heard matter post lunch it would not be possible to take up the matter for hearing today. With the consent of the parties, hearing is deferred to 10.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)